

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Counter has not been filed.

13

Regn.

Dt. 15.3.04

The learned counsel for the Respondents prays for time to file counter. Earlier in spite of several chances ~~not~~ no steps taken to file counter. Prayer rejected.

Put up before Bench on 18.3.04 for further orders.

Regn.

REGISTRAR

Counter has not been filed.

For orders.

17/3

Bench

On 18.3.04

Counter has not been filed for further orders.

24/3

Bench

On 25.3.04

Respondent not filed for further orders.

27/4

Bench

Order dated 16.11.04

By filing a memo dated 16.11.04, Mr. A.K. Rath, Ld. Counsel for the applicant praying for adjournment of the matter by three weeks. Accordingly adjourned to 10.12.04.

Member (J)

Vice-Chairman

Order dated - 10/12/04

Heard Mr. C.A. Rao, Ld. Counsel for the applicant and Mr. R.C. Rath, Ld. Standing Counsel for the Respondents.

By filing a memo dated 10/12/04, the Ld. Advocate for the petitioner submits that the applicant intends to withdraw the O.A. as in the meantime the Respondents have considered his candidature for promotion.

In view of the said submission, the applicant is allowed to withdraw the O.A., which is accordingly disposed of. No cost.

Vice-Chairman

Member (J)